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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, मंगलवार, अप्रैल 13, 2021/ चैत्र 23, 1943 (शक)

No. 24] NEW DELHI, TUESDAY, APRIL 13, 2021/CHAITRA 23, 1943 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 13th April, 2021/Chaitra 23, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 13th April, 2021, and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) ACT, 2021

No. 18 of 2021

[13th April, 2021.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the State of Tamil Nadu.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Short title and Act, 2021.

commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of Constitution (Scheduled Castes) Order, 1950. **2.** In the Constitution (Scheduled Castes) Order, 1950, in the Schedule, in C.O.19. Part XVI.—Tamil Nadu,—

- (a) for entry 17, the following entry shall be substituted, namely:—
- "17. Devendrakula Velalar [Devendrakulathan, Kadaiyan (excluding in the coastal areas of Tirunelveli, Thoothukudi, Ramanathapuram, Pudukottai, Thanjavur, Tiruvarur and Nagapattinam districts), Kalladi, Kudumban, Pallan, Pannadi, Vathiriyan]";
- (b) for entry 26, the following entry shall be substituted, namely:—
- "26. Kadaiyan (in the districts of Tirunelveli, Thoothukudi, Ramanathapuram, Pudukottai, Thanjavur, Tiruvarur and Nagapattinam)";
- (c) entries 28, 35, 49, 54 and 72 shall be omitted.

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.

CORRIGENDA

In the National Commission for Allied and Healthcare Professions Act, 2021 (14 of 2021), as Published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 28th March, 2021, Issue No.16,—

- (i) In page 3, line 45, *for* "Ministry of Health", *read* "Ministry of Health and Family Welfare";
- (ii) in page 10, line 8, *for* "Family Welfare Convener—member", *read* "Family Welfare—Convener-member";
- (iii) in page 22, line 42, for "reconigsed", read "recognised".